

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 4133 of 2010

Amit Kumar Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondents : Ms. Shruti Shrestha, AC to Sr. SC-II

10/ 06.09.2021 Heard through V.C.

2. None appears for the petitioner even on repeated calls.

3. Order dated 02.08.2021 reads as follows:

“None appears for the petitioner even on repeated calls.

2. Order dated 01.07.2021 reads as follows:-

“Heard through V.C.

2. Nobody appears for the petitioner, even on repeated calls.

3. Mr. Anshuman Kumar is present for the respondent-State.

4. With a view to give one more opportunity to the petitioner, put up this case on 02.08.2021.”

3. In spite of aforesaid order none appears for the petitioner.

4. Mrs. Shruti Shrestha, learned counsel for the respondent-State is present.

5. With a view to give last opportunity, put up this case on 06.09.2021.

6. Let a copy of this order be sent to the petitioner.”

4. Pursuant to the aforesaid order, true copy of the order dated 02.08.2021 was sent by the registry on 06.08.2021 to the petitioner and even after a lapse of 30 days, neither any

fresh *vakalatnama* has been filed nor anybody appeared for the petitioner.

5. Forced with this situation, the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)